

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3139 of 2020

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- 1.Ibrahim Mian
- 2.Idrish Ansari
- 3.Md. Salim @ Md. Salim Mian
- 4.Harjina Khatoon @ Hajum Bibi @ Hazuna Khatoon
- 5.Rajina Khatoon @ Razina Khatoon
- 6.Julekha Bibi
- 7.Tabarak Mian @ Tabarak Alam @ Tabaraq Ansari
- 8.Ruksana Khatoon Petitioner(s)

-V e r s u s-

The State of Jharkhand Opposite Party (s)

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CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

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For the Petitioner(s) : Mr. Sujit Kr. Singh, Advocate
For the State : Mr. Shekhar Sinha, A.P.P

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2/09.09.2020 Heard learned counsel for the parties through V.C.

Learned counsel for the petitioners undertakes to remove the defects as pointed out by the office within a period of eight weeks from today.

Learned counsel for the petitioners are directed to implead the informant as a party respondent, necessary correction be carried out in the cause title within a period of one week from today.

Issue notice to newly added opposite party no.2, for which requisites etc. under registered post with A/D as well as ordinary process must be filed within two weeks.

List this case after two months.

In the meantime no coercive steps shall be taken against these petitioners in connection with Complaint Case No. 2269 of 2018, corresponding to T.R. No. 1762 of 2019, pending in the court of learned J.M.1st Class, Giridih.

(Deepak Roshan, J.)

Amardeep/